THE CONSTITUTION (NINETY-FIFTH AMENDMENT) ACT, 2009

[18th January, 2010.]  

An Act further to amend the Constitution of India.

Be it enacted by Parliament in the Sixtieth Year of the Republic of India as follows:

1. (1) This Act may be called the Constitution (Ninety-fifth Amendment) Act, 2009.

(2) It shall come into force on the 25th day of January, 2010.

2. In article 334 of the Constitution, for the words “sixty years”, the words “seventy years” shall be substituted.

V.K. BHASIN,  
Secy. to the Govt. of India.